

:::BEFORE:::
HON'BLE MR. JUSTICE NANI TAGIA
ORDER

04.06.2019

Heard Mr. J. Jini, learned counsel for the petitioner and Mr. M. Pertin, learned Sr. counsel for all the respondents.

This contempt petition has been filed alleging violation of the order dated 18.10.2012 passed by this Court in WP(C)No.462(AP)2011 by which order, the respondent authorities were directed to consider the representations of the petitioner and to dispose of the same as early as possible.

In the affidavit-in-opposition filed by the respondent No. 1, an order dated 07.01.2013 passed by the respondent No. 1 has been annexed, by which order, the representations of the petitioner were disposed of in compliance of the order dated 18.10.2012 passed by this Court.

In view of the above, as the respondent authorities have complied with the direction of this Court passed in WP(C)No.462(AP)2011 on 18.10.2012, no case for contempt proceeding is made out.

Accordingly, the contempt petition is closed and **disposed of**.

JUDGE

Victoria